

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A. No. 15/(MAH)/2016
CA No.

CORAM:

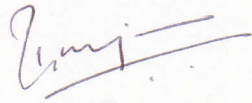
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

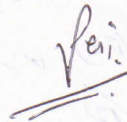
NAME OF THE PARTIES: Shri. Rajiv Garg
V/s.
M/s. Siti Cable Network Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
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1	RANJEEV P. CARVALHO a/w Manali Kshirsagar i/b Advt legal for Respondent		
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Vishnu. Peri i/b Dhru & Co
[Adv for Appellant]



Order

Company Appeal No. 15/58,59/CLB/MB/MAH/2016

Petitioner Counsel has asked for inspection of the documents referred in the reply which are not annexed to the reply filed by them. Respondents side agreed to provide inspection of the documents referred in the reply, accordingly, this Bench, hereby directs the Respondents to provide inspection to the Petitioners in 15 days thereafter.

List this matter for Final hearing on 10.11.2016.

sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)